## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:299 ANSWERED ON:23.11.2012 NATIONAL COMMISSION FOR SCHEDULED TRIBES Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the National Commission for Scheduled Tribes (NCSTs) has presented any report on Good Governance for Tribal Development Administration in the country;

(b) if so, the details thereof along with the recommendations made in the said report;

(c) whether the Government has taken any action on the recommendations of the said report;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a): Yes, Madam. The Commission has presented a Special Report on "Good Governance for Tribal Development and Administration" to the President of India on 18/06/2012.

(b) to (e): As per Clause 6 of Article 338 A of the Constitution, the President shall cause all reports of the Commission, submitted under Clause 5(d) of the said Article, to be laid before each House of Parliament, along with a memorandum explaining the action taken or proposed to be taken on the recommendations. Accordingly, the Ministry is first required to follow the Constitutional provision in regard to the Special Report submitted by the Commission.